

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/021/261/2018

Date of Order : 21.03.2018

BETWEEN:

C. Jangaiah,
S/o. C. Komraiah,
Aged about 54 years,
Occ: Pro Commercial Clerk,
O/o. Chief Booking Supervisor,
Secunderabad Railway Station,
Secunderabad.

..... Applicant

AND

1. Union of India rep. by its
General Manager,
South Central Railways,
Rail Nilayam, Secunderabad – 500 071.
2. The Divisional Railway Manager,
South Central Railways,
Sanchalan Bhavan,
Secunderabad – 71.
3. The Chief Personnel Officer,
South Central Railways,
Secunderabad – 71.
4. The Chief Booking Supervisor,
South Central Railways,
Secunderabad.

..... Respondents

Counsel for the Applicant

: Dr. A. Raghu Kumar

Counsel for the Respondents

: Mrs. A.P. Lakshmi , SC for Rlys.

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER
THE HON'BLE MRS. MINNIE MATHEW,ADMN. MEMBER

ORAL ORDER
{ Per Hon'ble Mr.Justice R.Kantha Rao, Judl. Member }

Heard Dr. A. Raghu Kumar, learned counsel appearing for the Applicant and Smt. A.P. Lakshmi, learned Standing Counsel for the Respondents.

2. The Applicant is a medically decategorised employee. After medical decategorization, he was accommodated in non-safety duties as Chaser by order dated 17.1.2018 and was posted to work at Manuguru. It is, therefore, submitted on behalf of the Applicant that the Applicant has been suffering from heart ailment and also eye problem. Expressing his difficulty, he submitted representations dated 17.8.2017 & 12.3.2018 to the Respondents to bring him back to Secunderabad. The said representations are pending with the Respondents. It is submitted by the learned Standing Counsel for the Respondents that the Applicant has already been relieved.

3. Considering the submissions made on either side, the Respondents are directed to examine the case of the Applicant by taking into account his medical condition and re-consider his transfer order and pass appropriate orders within a period of four weeks from the date of receipt of a copy of the order. The O.A. is disposed of. No order as to costs.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R.KANTHA RAO)
JUDL. MEMBER

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